

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Date of Hearing: 28.5.2013

Petition No. 93/MP/2013

Sub: Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Grant of Connectivity, Long term and Medium term open access in inter-State transmission and related matters) Regulations, 2009 for direction for implementation of the open access on the inter-State transmission system of Power Grid Corporation of India Limited.

Petitioner : Central Power Distribution Company of APL Ltd.
(APCPDCL) & others

Respondents : Power Grid Corporation of India and others

Petition No. 96/MP/2013

Sub: Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 for directions upon the CTU for permitting flow of power through an alternate source instead of the identified source against the medium term open access already granted.

Petitioner : Corporate Power Limited

Respondents: : Power Grid Corporation of India Limited and others

Parties present : Shri M.G.Ramchandran, Advocate, AP Discoms
Shri Vishrov Mukherjee, Advocate SPL
Shri Bhanu Prasad, AD Discoms
Shri Ramji Srinivas, Senior Advocate, CPL
Shri Hemant Singh, Advocate, CPL
Shri Anil Kumar Meena, CTU

Record of Proceedings

Learned counsel for the AP Discoms submitted that the present petition has been filed to clarify that CTU and Corporate Power Limited (CPL) can avail the open access for transfer of power of 150 MW from district Champa, Chhattisgarh in Eastern/Western Region for injecting such power under the Medium Term Open Access (MTOA) already granted to respondent CPL on 15.10.2012 and in pursuance of the terms of the Transmission Service Agreement dated 30.10.2012 and Bulk Power Transmission Agreement dated 4.1.2011 and further as per the medium term PPA entered into between CPL and petitioners.

2. Learned counsel for AP Discoms submitted that Standard Bid Documents and PPA envisage that if CPL is unable to supply power, it will have option to supply from alternative generation sources to meet its commitment under the agreement. The said arrangement of power would necessarily involve supply and transfer of power from another generating source within same region to fulfill the terms of the PPA entered into with the petitioners.

3. The representative of CTU submitted that on 15.10.2012, CTU granted MTOA to CPL for 150 MW depending on the availability of transmission margin. He further submitted that regulations do not have any provision for transfer of MTOA from one corridor to another corridor.

4. Learned senior counsel for the CPL submitted that since the alternate source of power is located in the ER, there is a need for permission to schedule power under existing MTOA from the CTU for wheeling of 150 MW of power to the AP Discoms.

5. The Commission noted the concern of AP Discoms for urgent need of power in view of present shortage in the State and accordingly directed the CTU to explore the feasibility to facilitate the supply of power to AP Discoms in consultation with POSOCO and report the same to the Commission by 7.6.2013.

6. After hearing the parties present, the Commission directed to admit the petitions and issues notice to the respondents.

7. The Commission directed the petitioners to serve copy of the petitions on the respondents immediately. The respondents were directed to file their reply replies by 5.6.2013 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 9.6.2013.

8. The petitions shall be listed for hearing on 11.6.2013.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Legal**